

13.5.97

Hon. Dr. R.K. Saxena, Jm.

None appears for the Parties. Original Counsel for the applicant is one Shri G.S. Begra. It appears that he appeared only twice in the case. The first appearance was on 21.11.94 and second was on 16.1.95. On the second occasion Shri Begra has sought adjournment. The case was listed on 9.3.95, 17.4.95, 3.7.95, 10.7.95, 22.8.95, 19.9.95, 3.11.95, 18.12.95, 25.1.96, 18.3.96, 10.4.96, 8.11.96, 8.1.97 and 11.3.97 before this date. On some dates none had appeared, on some dates the Bench was not available and on some of the dates only Proxy Counsel to Shri S.L. Kushwaha had appeared. It may also be mentioned that the C.A. was filed on 9.3.95 but no rejoinder has been filed. Last opportunity was given on 19.9.95. From these facts it is clear that the learned Counsel for the applicant has no interest. The O.A. therefore stands dismissed for default.

Subsequently Shri M.K. Sharma, brief holder to Shri A.K. Gaur, Counsel for the respondents appeared.


Jm.

Recd. by post
S
11/10/94
Requested for
24.10.94
Sd/- G. S. Begarar
(Adv)

Diary No 3888/94
Central Administrative Tribunal
Additional Bench At Allahabad
Date of Filing 11.10.94
OR
Date of Receipt
by Post
Sd/- Registrar
11/10/94

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL
BENCH, AT ALLAHABAD, U.P.

O.A. No. 1579/1994

IN THE MATTER OF:

S.P. Gupta son of Shri Giri Prasad,
r/o House Near Railway Hospital,
Khurja Junction, Distt. Bulandshahar U.P.

-----APPLICANT

VERSUS

1. The Union of India,
through the General Manager, Northern Railway,
Bagoda House, New Delhi.
2. The Divisional Personnel Officer,
Northern Railway, D.R.M. Office,
Allahabad.

-----RESPONDENTS.

APPLICATION UNDER SECTION 19 OF CENTRAL
ADMINISTRATIVE TRIBUNAL ACT, 1985.

DETAILS OF APPLICATION UNDER SECTION 19
OF CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985.

1. PARTICULARS OF THE ORDER AGAINST WHICH THE
APPLICATION IS MADE:-

The applicant retired on Superannuation

सचिव निसि जेए

Contd..2/-